12.00 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE RECENT INCREASE IN IAF FLYING ACCIDENTS

SHRI INDRAJIT GUPTA (Alipore): Sir, I call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The recent increase in the number of I.A.F. flying accidents culminating in the tragic death on the 26th November, 1972 of ace pilot Wing Commander Gautam."

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): Mr. Speaker. Sir, I regret to inform the House that Wing Commander P. Gautam, Double M.V.C., was killed in an aircraft accident on 25th November 1972, 9 KMs east of Poona airfield. The aircraft was on a routine training flight. A Court of Inquiry has been ordered to investigate the cause of the accident.

Aircraft accidents are unfortunate happenings, and public concern for them is justified. However, flying accidents in the Indian Air Foce must be viewed in their proper perspective, vis a vis the operational roles assigned to the service, the rapid advances in the performance of military aircraft and their ever increasing complexities, the need for rigorous training to achieve combat preparedness, and the consequent increase in the total flying effort of the service. It also needs to be borne in mind that the I.A.F. today is much larger than what it was even 10 years ago, and its activities cover the entire length and breadth of the country.

Despite all the care and attention to detail, some accidents do occur, sometimes because of human failings, some times for reasons beyond control. This is so in all Air Forces, not ours alone. It is our constant endeavour

to eliminate to the maximum extent practicable aircraft accidents. Accidents are investigated in detail and the lessons learnt from them are applied to the improvement of the equipment concerned, or of the Laining of air and ground crews. The staff of the Aeronautical Inspection Service at the I.A.F. Repair Depots has been strengthened. In addition, Directorates of Maintenance Inspection and Air Staff Inspection have been formed at the Air Headquarters to enforce correct maintenance and operating practices and procedures throughout the Indian Air Force.

It is not the practice for Air Forces to make public the particulars of all accidents, for that would reveal information of operational value. We are, therefore, unable to compare our accident rate with those of other Air Forces. What can be said, however, is that the current rate of accidents is within the rate of the past 10 years and does not indicate an increasing trend.

SHRI INDRAJIT GUPTA: The reason why I have tabled this calling attention notice is that a great deal of public concern has been caused lately by reports which have appeared about a considerable number of accidents during the last three months-September, October and November. I had hoped that in his statement the Minister would at least confirm or contradict the reports which have appeared regarding the frequency of accidents, instead of giving just general observation saying that it is well within the rate for the past 10 years. which does not mean anything to us.

I am now referring to accidents involving both trainees as well as regular pilots. There were six crashes between September and October in which trainees were involved. These have all appeared in the press. Four of these took place at Hakimpet in which there were fatal casualties. One of the aircraft involved was a Vampire. In reply to a question of mine last week, on the 16th of November,

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the Defence Minister has also admitted that "there have been three major accidents involving naval aircraft based on Dabolin since July 1972; in two of these the pilots have been killed". He may take shelter under the technical argument that these aircraft belonged to the navy as they are naval aircraft. It is a matter of concern because all these are part of the armed forces and these planes have been involved in these accidents. Of course, lastly there is the very tragic loss that the country has suffered in the death of one of our ace pilots, who was the hero of the last two wars, who won Mahavir Chakra twice, Wing Commander Gautam. What the public requires is an assurance from the government that there is nothing wrong with the aircraft on which training is imparted to the trainees and that there is also nothing defective in the training methods

I would like to know from him whether it is a fact that the aircraft which are normally used for training purposes, namely, Krishak, Harvard and Vampire T55 and perhaps one or two others, some of these aircraft if not all of them, have no equipments for maintaining contact with ground control once they are above a certain altitude; once they have reached а certain height, the trainee pilot in that aircraft has no means of communication with ground control or informing ground control of any difficulties that he may be experiencing If that is so, may I know whether any stens are being taken to rectify that? May I also know whether these trainer aircraft have adequate arrangements for the pilot to bale out in case of any difficulties, either by means of automatic ejection as we have in the latest fighter aircraft or any other means by which he can bale out in good time even if he has got into difficulties? For example, Wing Commander Gautum was not a trainee; he was one of the most experienced officers in our air force. I do not know what aircraft he was operating on the 25th of November. though the statement says "on à routine training flight".

SHRI VIDYA CHARAN SHUKLA: "routine flight".

SHRI INDRAJIT GUPTA: Your statement says "routine training flight". In fact, I learnt it only from your statement.

Why should it be that a person of the experience and skill of Wing Commander Gautam also was apparently not able to bale out or to use his ejection system to get out of the aircraft in time? This question the Minister should answer. Then, I have already asked about the equipments of these aircraft which would assure the trainee pilots of adequate safety.

I hope he would agree that pilot training in peace time is more risky than the training of ordinary solchers for obvious reasons. So, in the case of accidents what is the procedure by which these investigations are carried out? Is it not a fact that at present the responsibility for investigation or inquiry 15 always with the Commander of the particular establishment to which the aircraft was attached? Why is it that some sort of more highpowered technical committee of inquiry could not be set up to go into at least the fatal accidents? As you know, in the case of civilian aircraft which crash sometimes with loss of life, there are public inquiries, high level inquiries for which judges are appointed. But in the case of these military aircraft in which the pilots or the flying instructors or the trainees are killed, is it a fact that the inquiry is limited only to the Group Captain level of officer who is connected with that particular establishment and, if so, can't this system be made more comprehensive?

Lastly, I would like to ask about the compensation, if any, given to the trainee pilots, to their dependents, who are killed in such accidents. Is it a fact or not that at present the rules do not permit anything except an ex-gratic payment to be made at the discretion of the Government depending on the dependence of their families, showing that they are financially needy people. There is no insurance cover either for the trainee or for the aircraft. There is no system of accident gratuity or any rules laid down for compensation. If that is so, will the Government kindly look into these matters which have caused great concern among a large number of people whose sons have gone into the Air Force? Please inform us what you propose to do in this matter.

SHRI VIDYA CHARAN SHUKLA: When I said that Wing Commander Gautam was on a training flight, it is that every pilot of the Air Force has to keep on flying to keep in trim. That is to say, even if he is an ace pilot, he cannot sit back and just remain idle. He must complete a certain amount of flying hours every month to keep in trim Therefore, he was on a routine training flight. That is what I have said.

Secondly, about the safety mechanism, as the hon. Member is aware, we have developed our own jet trainer. I am now talking of the people who are trained to be jet aircraft/ bomber pilots. They are trained in the aircraft developed by the Hindustan Aeronautics Ltd. There is the bailing out system available there in that aircraft-I am not too sure about the wireless contact as to at what altitude they can maintain the wireless contact and beyond what altitude they cannot maintain the wireless contact. I shall surely find out about this point that the hon. Member has raised.

The court of inquiry is ordered in all such cases according to the procedure that has been laid down. I am not at present aware at what level the court of inquiry is appointed. But it is a fairly high level court of inquiry and independent of the persons who are or who are likely to be connected with the causes of the accident.

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The last point that the hon. Member made was regarding the payment to the families of the late pilots. It is not true that they are not covered by insurance, etc. I would like to give particulars of the benefits that the families of such pilots receive ...

SHRI INDRAJIT GUPTA: I am asking about the trainee pilots, not about the regular pilots. I know, for acgular pilots, there is a scheme.

SHRI VIDYA CHARAN SHUKLA: This Calling Attention is regarding regular pilots and, therefore, I have the particulars of compensation that is payable to regular pilots. I shall collect the information about the trainee pilots who are sometimes involved in the accidents. I will lay it on the Table of the House. As regards the regular pilots of the Air Force, whenever they are unfortunately involved in accidents, their children are looked after by the Air Force; their wives get the allowance and they get ex-gratia payment plus the family pension, death-cum-retirement gratuity, special family pension etc. All those and other things are given.

On the general question of accidents, I have covered it in my own statement that the accidents have been occurring and they have been causing us a great deal of concern. We in the Ministry have also been looking into this matter as to how to control and bring down the rate of these accidents

SHRI INDRAJIT GUPTA: May I know whether the Government will consider the setting up of any form of high-powered technical inquiry to go into the accidents which result in casualties rather than leaving it to the routine investigations by the officers of the establishment to which the aircraft is attached?

SHRI VIDYA CHARAN SHUKLA: Our Ministry is looking into the matter. In the Defence Ministry, we are assisted by the technical people who are in-charge of these matters.

SHRI INDRAJIT GUPTA: What about compensation for training pilots?

SHRI VIDYA CHARAN SHUKLA: I will give the information to the House

थी मुल्तियार सिंह मलिक (रोहतक) : म्राध्यक महोदय, जितने सिम्पल तरीके मौर इंग से मिनिस्टर महोदय ने इस कालिग एटेन्शन नोटिस का तहरीरी जवाब दिया है, यह मामला उतना सिम्पल दिखाई नहीं देता है। ये एक्तिडेंट्स या एयर कशिज हाउस क सामने एक बड़ी भयानक तस्वीर पेश करते हैं। एक एक महीने में चार चार एक्सिडेट्स होते हैं, जो कि न सिर्फ़ डिपेंडेंट्स झौर एयर फ़ोस के लिए, बल्कि सारे मुल्क के लिए गहरी चिन्ता का बायस बन गये हैं।] हमारे जो होनहार नीजवान एयर फ़ोसें में भर्ती होते tight later है, दे वहां एक मकसद और मिशन को लेकर जाते हैं। बड़े ग्रफ़सोस के साथ कहना पड़ता है कि उनका वह मकसद मौर मिशन बीच में भ्रमुरा रह जाता है और वे उस को पूरा नहीं अगर के साम के साम के साम के साम के साम कर पाते हैं। ये एक्सिब्ट्स एयर फ्रोस के लिए बडा जबदस्त घरका है मार सारे मुलक के लिए एक चिन्ताजनक बात है।

एक लेमैन के तौर पर में समझ सकता हूं कि इन एमर के मिज की दो तीन नजुहात हो सकती है-; मा तो टूनी की मपनी सलवी हो, वा मजीनरी डिफ्र किटव हो, मा यह भी हो सकता है कि इंस्ट्रक्टज में कोई नुक्स या कमी हो । मिनिस्टर सहित को इन सब बातों को एक्स्ट्रेन्स करना चाहिए था । जब इतने जाका एक्स्ट्रेन्स ही रहे हैं, एक एक महीने में बार बार धीक्सडेट्स होते हैं मौर पिछल तीन महीना में इस किस्म के कई एक्सिबेंट्स छुए हैं, तो मधीनरी के बिफ्रेकिटब होने भीर ट्रेनी या इस्ट्रक्टर की सलती होने के घलावा इसम सेबोटेंज का एलिमेंट सी हैं। सकता है । क्या गवर्नमेंट ने कभी इस पहलू को एस्डामिन कराने की कोशिश की है या नहीं ? माप जानते हैं कि रोजाना सी॰ माई॰ ए॰, के॰ जी॰ बी॰ ग्रीर एन्टी नेशनल एलिमेंट्स या फ़िक्य कालमिस्ट्स का जिक किया जाता है । ऐसी बात नहीं है कि बे हमारे मुल्क से चल्ने गये हैं। इस मुल्क में फिफ्य कालमिस्ट्स भी रहते हैं। मैं समझता हूं कि इसमें सैबोटेज का भी एलिमेंट ही सकता है। क्या गवर्नमेंट ने इस पहलू को की एग्जामिन करावे फी कोशिश की है ?

जैसाकि श्री इन्द्रजीत गुप्त ने कहा है. जब टूनी पायलट मर जाते हैं, तो उनके बारिसान को किसी किस्म की इमदाद नहीं दी जाती है। यह बड़े अफ़सोस की बात है में यह जानना चाहता हूं कि ट्रेनी पायलट्स और रैगुलर पायलट्स की सर्विस कन्डीशन्ज में इतना फ़र्क क्यों है। दोनों में फ़र्क सिर्फ़ इतना है कि जब पायल्ट लड़ाई में जाता है, तो दुश्मन के हवाई जहाज उसको चेज करते हैं ये। उसपर ग्राउण्ड फ़ायर की जाती है। ट्रेनी प्रायलट्स को पशन या प्रेंबुइटी में किसी किस्म की इमदाद नहीं दी जाती है। उनके बुड़े बालिदेन भौर मासूम बच्चों का सहारा उठ जाता है। हमारी गवर्तमेंट उन को बोड़ी बहुत सलट दे देती है और वह भी हिसकिशनरी है। तो में मिनिस्टर सहिब से पूछती पहिता है कि की एग्विस्टिय रूत्म हैं इनको इसवाय देने 🗄 पायलहस को, ट्रेनिय पायलहस को, इन कल्स

के अन्दर कोई किसी किस्म की तरमीम करने की सीच रहे हैं या नहीं सोच रहे हैं? गौतम का केस उन्होंने फरमाया. उसकी जो एन्क्वायरी 18511-14-बैठाई गई, उस एन्स्वायरी क रीजन की रिपोर्ट झाज तक नहीं आई। यह बड़ी चिंताजनक बात है। यह बात समझ में नहीं माती। विनिस्टर साहब ने फरमाया है :

"Despite all care and attention to detail, some accidents do occur sometimes because of human failures."

Human failures are regrettable. but the defects in the machinery are not excusable at all.

मामे चल कर वह कहते हैं :

beyond. "sometimes for reasons control..."

Will the Minister kindly detail those reasons which are beyond control?

जैसा मेरे से पहले इन्द्रजीत गुप्ता जी ने फरमाया कि उनके भ्रन्दर मशीनरी वगैरह इस तरह की नहीं है कि जिससे उनका ग्राउन्ड कण्ट्रोल नहीं हो पाता है। मेरा लास्ट क्वेश्चन South States यह है :

Will the Ministers be able to tell whether constant checking and overhauling is done before an aircraft takes off the ground and it is not allowed to take off unless it is cleared and the clearance is counter-checked?

यह भी प्रोसेस उसके मन्दर रहरान्ट किया जाता हैया नहीं ? इन बातों का अवरब मन्त्री महोदय बजाहत के साथ द। 过来的现在分词

किसा बरुख स्थल : अध्यक्ष महोवय, जब इस तरह की दुर्बटनाएं होती हैं तो जब व्यवनायरी होती है तो हर एक भीव की

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एन्क्वायरी होती है मौर यह भी देखा जाता है कि इसमें कोई किसी तरह का सैबोटेज का एलीमेंट है या नहीं ? यह बात नहीं है कि इसको नजरप्रन्दाज किया जाता है। ग्रीर भगर एँ ती कोई बात सामने भाती हैं तो उस पर हम कर्यनवाही करते हैं। ऐसी बात हमारे सामने भभी तक माई नहीं है। जहां तक इन्होंने पूछा कि हम क्या कर रहे हैं, इन को कम करने के लिए या इसको रोकने के लिए तो उसके बारे में तो मैंने मपने मुख्य वक्तव्य में काफी विस्तार से बताया कि किस तरह से हमने एयरोनाटिक रिसर्च इसपेक्शन सबिस शरू की है. फिर जा डायरेक्टोरेट हैं मेंटिनेंस इसपेक्शन का उसका ग्रौर एयर स्टाफ इंसपेक्शन को भी बढाया है जिससे कि जो भी मेंटिनेंस रेगुलेशंस हैं श्रीर जो भी ट्रेनिंग रेगुलेगस हैं उनमें जहां कहीं भी कोई कमियां या खामियां हैं उनको ठीक किया जा सके । जब जब हमारे ध्यान में कोई बात याती है हम उसे करते हैं। इमदाद के बारे में जो सवाल पूछा है, उसके बारे में मैंने आश्वासन दिया है कि दें निंग पीरिया में जो इमदाद देते हें या उनको परिवार के सदस्यों को देते हैं उसके बारे में जितना भी विवरण है वह सब 1: A.T. M. इकटठा करके में सभा पटल पर रख दंगा । the state of the second st 172 2 B.A. ..

SHRI BIRENDER SINGH RAO-(Mahendragarh): The very fact that that you have admitted a call attention motion on this subject shows that it was a matter of urgent public importance? I Tegret to say that the hon. Minister has not been able to satisfy ne in spite of many questions put tofilm efter his statement. Military at

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SHRI BIRENDER SINGH RAO: The call attention motion does not mention specifically about the pilots in service. It is regrettable that the hon. Minister has not been informed by the Department as to what relief benefits are available for the trainee pilots. I hope he would pay attention to this.

I am not quite in agreement with the hon. Minister when he says that he is unable to compare the accident ratio of the Indian Air Force with the Air Forces of countries which have a much larger Air Force than India because that would reveal operational information. When he says that he admits that accidents are on the increase and that was the call attention motion. He is not able to say what is responsible for this increasing number of accidents. One would normally understand loss of life in a war. But here our trained and experienced pilots are losing their valuable lives in routine flights and the number of accidents is increasing for the past some months. That is a matter of grave concern. I would like to know whether it is due to any defect of the equipment in the aircraft, in the particular type of aircraft that is being used for such flights or whether it is due to improper maintenance of the aircraft or it is due to lack of training of the pilot trainees for handling a particular type of aircraft. Or, is it a case of manufacturing defect? I would like to know about this, Sir. The ratio of accidents in comparison with other countries, seems to be much larger in India. Why should this be so? The Minister stated about the kinds of aircraft used for training purposes etc. I .do not know why he cannot say what particular types of aircraft have proved to be accident-prone in the past some months. I would like to know what has been done to improve the manufacture of those types of aircraft. He has indirectly admitted that the facilities provided for maintenance of aircraft and for checking up their operational ability have not been satisfactory so far. That is why I am asking this information. He says, staff has been increased. He says, certain steps have been taken.

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MR. SPEAKER: Please ask a question.

SHRI BIRENDER SINGH RAO: This is the question I am asking.

I don't know why you are so impatient with me.

MR. SPEAKER: Not at all. It is your own view. Don't talk like that. Please ask a question. I am asking you to conclude now.

SHRI BIRENDER SINGH RAO: I have seen just now that you gave two chances to one Member.

MR. SPEAKER: Business Advisory Committee has decided that they should not be given more than half-an-hour. It is already half-an-hour.

SHRI BIRENDER SINGH RAO: You gave two chances to one Member. from one party. If you stop, I don't want to ask anything.

MR. SPEAKER. Don't ask anything.

SHRI ATAL BIHARI VAJPAYEE (GWALIOR): Let him reply to the points raised.

भी जांबुबत घोटे (नागपुर)ः झध्यक्ष महोदय, काल घटशन जब किया गया तो दो सम्माननीय सदस्यों को जो मौका विया गया, जो वक्त दिया गया.

भव्यक महोबव : यह फसला हुझा है पहले कि पहले को ज्यादा देना है और बाकी को योड़ा देना है ।

भी बांबुबत कोई । यह कहा है ि ऐसा कहीं नहीं है । यहने सबस्यों को ज्यादाः बन्द देना कीर बाकी को थोडा देना ऐसाः कहीं नहीं

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SHRI JYOTIRMOY BOSU (Diamond Harbour) You said 15 minutes to each Member. You gave 23 minutes to him the other day I wrote to you Therefore, it was decided in the Business Advisory Committee meeting that for this Calling Attention Discussion we have to set aside between 45 minutes to one hour although, Sir the suggestion was made

MR SPEAKER, I don't accept

SHRI JYOTIRMOY BOSU Let the report of the Business Advisory Committee be examined

MR SPEAKER The decision was, the Speaker should try to see that it finishes in half-an-hour but in exceptional cases not more than 40 minutes

SHRI S M BANERJEE (KANPUR) It was decided that half-an-hour to 45 minutes will be given

MR. SPEAKER I have my bad experience that whatever we discuss in the Committee you do not support that here.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR). I may say that it was agreed that generally Calling Attention should take about 30 minutes, but in exceptional cases where the matter is important, 40 minutes That was the decision arrived at

भी बोरेंग सिंह राव : प्राप प्ररीफी के जपर समजार मेम्बरो के जपर रोव बांठते ई दूसरो से नहीं बोलते हैं... **सम्बक्ष महोदय ग्रा**प कमजोर नही हैं, ग्राप ऐमा नही कह सबने ।

भी वांबुबल थी श मस्मक महोदय, क्या सडन में कुछ सेस्वरों की मौतोरली हो गई है----याज तक र न-पटेल्जन डा-डेढ घण्टे चला है है भीर हमन देखा है वि उनके बाद भी चला है । प्रगर कुछ मेस्वरों की मातोपली हो गई है ता हम उसका तो ो

क्रध्यक्ष महोदय इसीलिये इसको बिजनस-ग्डवाइजरी न'सटी मे रखा गया था कि ज्यादा टाइम न तगे।

श्री जाबना धाटे क्या ग्राप लागा की सक्ले देख का टारा रही (व्यवधान)

श्रभी हमन प्यार्क सम्माननीय सदस्य श्री उन्द्रजीन गुता जर बोल रहे थे तो उनको दो बार बोपने का मोका दिया गया। पहली बार बोल उम्ब वाद फिर श्रापने बोलने के लिये उनको बक्त दिया.

मध्यक्ष महोदय श्री इन्द्रजीत गुप्ता को 10 मिनट में ज्यादा नही दिया।

श्री वीरेला सिंह थाव जिसका कमजोर समझते है उमको दबाते हैं।

श्री जाबूबंद झोटे लेकिन जिस तरह से सम्माननीय सदस्य राव बीग्ण्व सिंह को ग्रापने हरन दिय: यह नरीका ठीक नहीं है । हमने

I.A.F. Flying 224 Accidents (GA)

[श्री जबुबत घोटे]

यहां पर देखा है कि जिन की माप मोनोपली समझते हैं उनसे माप नहीं बोलते हैं।...

प्राच्यका महीबय : यह मेम्बर के लिये प्रच्छा नहीं लगता है ---मैं मेम्बर को कहूं कि प्राप कम्बलूड करें प्रौर मेम्बर कहें कि प्राप मेरे साथ इस तरह से करते हैं। मेम्बर कह सकता है कि मैं दो मिनट में खत्म करता हूं लेकिन इस तरह से कहने का कोई तरीका नहीं हैं... (व्यवधान)... ग्राप बैठिये...

श्री जांबुवंत घोट: लेकिन में माप सें बात कर रहा हूं ।

प्राध्यक्ष महोबथ : लेकिन मैं आप से ग्रभी बात नहीं कर रहा हं।

श्री आदिवंत घोटे: मैं तो बात कर रहा हूं। ऐसा तरीका नहीं होना चाहिये ... (व्यवधान)...काल एटेन्शन में केवल सवाल पूछना चाहिये।

माम्यक अहोबय : इसीलिये तो यह मामले बिजनेस एडवाइजरी कभेटी में ग्राया मौर यह फैसला किया गया...

श्री घटल विहारी वालपेयी : कुछ फैसला नहीं हमा ।

SHRI BIRENDER SINGH RAO: I cannot stand this. I walk out.

Shri Birender Singh Rao then left the House.

SHRI JYOTIRMOY BOSU: Do not say this, Sir. Kindly do not mislead the House.

SHEI S. M. BANERJEE: I was present at the meeting of the Business Advisory Consulties

सम्पक्ष महोदय : मैं माप से पूछना बाहता है कि क्यों यह बात बहा नहीं आहे? अब यह बात बहां जाई तो यह फैसेला किना अब यह बात बहां जाई तो यह फैसेला किना अब यह बात की जाम कि माधा पर्य में यह बत्म ही जाय...

भी झटल विहारी वाजपेयी : कोशिश करना घलग बात है।

ध्राव्यक अहोदयः ग्रगर कोई खास बात हो तो 40 मिनट में खत्म किया जाय ।

SHEI SEZHIYAN (Kumbakonam): It has not been put to the House yet.

बाध्यक्ष सहोवयः क्या हर बात हाउस में रखी जाय ? जो बातें प्राप विजनेस एडवाइजरी कमेटी में होती हैं क्या उनको हाउस में रखें ?

SHRI JYOTIRMOY BOSU: What you: have said is not correct. Let it be on record. What you have said is not: correct. This is misleading.

भी जांबुवंत बोटे : प्रघ्यक्ष महोदय, मुझे दो मिनट दीजिये । काल-एटेल्यन में जब कन्सण्ड मिनिस्टर जवाब देते हैं तो उसके बांद दो-चार सवालात पूछने चाहियें । इस हाउस में काल-एटेल्यन का जवाब देने के बाद तकरीरें होती हैं । जो तीनियर मेम्बर हैं जनको जितना बोलना होता है उतना बोलन् हैं तकरीरें देते हैं । जो तीनियर मेम्बर हैं जनको जितना बोलना होता है उतना बोलन् हैं तकरीरें देते हैं उसके बाद भी धाव उनकी जतना बोलन् बात रखता है तो प्राप उसको रोकते हैं डाट बी देते हैं । ऐसा वहीं होना चाहिये । यह माम्यता फ़िर से विक्तेय प्रह्लाहबरी कमेडी बें-वाना जाहिये ।

सध्यक सहोदयः जरूर जामा चाहिये मैं भी चाहता हुं।

भी राम सहाय पाण्डे (राजनन्दगाव) : मध्यक्ष महोदय, डाट तो ये रहे है।

भी आंधुबंत थोटे : प्राप मेरी मावाज से घबरा जाते हैं, तो मै क्या करू।

MR. SPEAKER. We have one hour after the question hour up to the linch , time.

ग्रव हालत यह हो गई है कि ल्व टाइम भी इसी मे लग जाता है। इसी लियें मैंने उस दिन ग्राप से कहा था कि किसी किसी दिन तो लच टाइम के बाद भी बैठना पड़ जाता है, जिसका नतीजा यह हाता है कि हाउस को लंज के बाद जिस वक्त बठना चाहिमे_ उसके बजाय तीन बजे बैठते है भौर एक घण्टा कम हो जाता है।

भी झटल बिहारी वाजपेयी : आप एक बजे खत्म कर दीजिये उसके बाद बैठे।

SHRI SEZHIYAN: At 1 O'clock you can adjourn the House.

मध्यक महोदय : उसके बाद दूसरा

काम लेना होता है।

SHRI JYOTIRMOY BOSU: Let this be clerred up because I was a party present at this much-talked about Business Advisory 'Committee meeting. Shri Banerjee was also there. It was suggested that we would try to finish the call attemption motion discussion in 45 minutes to one hour, if I remember aright.

MR. SPEAKER: No, no.

SHRI JYOTIRMOY BOSU No decizion was taken, 2631 LS.---8. MR. SPEAKER: Ask your friends.

SHRI JYOTIRMOY BOSU. Let us have the proceedings of the Business Advisory Committee. Let us examine it. No decision was taken. But what surprises me is....

MR. SPEAKER I will show you the proceedings.

SHRI JYOTIRMOY BOSU Very well—I hope the proceedings are all right.

If you decided to do it within halfan-hour or fortyfive minutes, I would say that you in your wisdom have allowed 23 minutes one day to one member whereas whenever some other members speak, even in the fifth minute the bell rings, in the seventh minute the bell rings. This is very painful Once I said 'double standard'. You did not like it I cannot repeat it. But I ask is this uniform standard?

व्यी जांबुवंत वोटे : इसमे एक वात तो

MR. SPEAKER: He will kindly sut down. It has already taken a lot of time.

SHRI VIDYA CHARAN SHUKLA: The hon. member has asked two questions.

SHRI JYOTIRMOY BOSU: What 15 the ruling?

MR. SPEAKER: No question of ruling; you do not accept anything.

SHRI JYOTIRMOY BOSU. Why cannot we sort it out now?

MR. SPEAKER: I am not going to because you do not stick to it.

SHRI JYOTIRMOY BOSU: It is your goose.

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SHRI VIDYA CHARAN SHUKLA: He asked whether the accident rate in our air force could be compared with the accident rates in effect air forces of the world. I have indicated in the make statement that it is not possible to do so because it is not the practice of the air forces of the world to reveal this information.

In our case, for instance, this year, in 1972, there have been as many as 97 aircraft accidents because of hird hits. This is one thing. In the statement, I have indicated there are some reasons beyond our control. Sometimes when these aircraft are flying at very high speeds particularly at a low level, is is not possible for the crew to see a bird approaching and avoid it by monouvring. 97 aircraft accidents took place only because of one reason I have indicated here.

The second point he made was to imply from the various actions we have taken to reduce the frequency of the accidents, that because actions have been taken it indicated there was some deficiency earlier. This is implied in the statement I made. As the air force is growing and as we meet with accidents, we have been inquiring into them and whenever we have found there was any snag or deficiency, we have removed it. This is a continuous process which we are implementing. Therefore, the possibility of such accidents taking place would become less and less. If you compare the number of training flights in the last ion years with the accident rate, it does not show an upward trend. This also I have indicated. Some hon. Members TOS8----

MR. SPEAKER: May I request the hon, members who are rising to read the rules about call stiention motions? You are all new members. You must read the rules—of course, it does not look nice if T say you should read the rules.

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SHRI JYOTIRMOY BOSU: There should be a Rules Committee menting. For 24 years there has been no meeting.

MB. SPEAKER: There, was no breach of any rules. Now, Shri Samar Guha.

SHRI ANANTRAQ PATIL (Khed): I was present on the spot, at the time of the accident. So, I would like to narrate one thing.

MR. SPEAKER: No question of any narration. Nothing will go on record.

झाप लोग पढ़ते ही नहीं है कि रुस्स में क्या है।

SHRI SAMAR GUHA (Contai): Sir, I am sure the whole House is equally shocked as myself to hear the tragic news of the death of a brilliant officer like Wing Commander Gautam. T am also sure that this House will express its deep sense of appreciation for the high sense of courage and deep sense of appreciation for the high sense of courage and nobility of soul that he exhibited in that he tried to save the village (Interrup-tion) - the report is there and the rural areas, and tried to take the aircraft to some other place. I am also sure that the hon. House will express its feelings of condolence to the be-

reaved family. TANK WARD. Probably, these accidents are of four types. One during the test flight for a new aizeraft; two, flights for the trainges or training flights; three, routine flights; and four, comhet action. About the last one, I do not want to get any answer because I know that any such information may hein the enemy of any potential enemy. But in the last sentence of his statement, there are misunderstandings especially when he has said that the current rate of accidents is within the rate of the past 10 years and does not indicate an increasing trend. If that is so, I want to know

imput the Government the facts and statistics for the last 10 years, giving information as to how many accidents occurred during test flights with new aircraft, during the training for new phots, and during the routine flights. I want to know the figures so that we may also judge whether the trend is increasing or decreasing ar is stagmant. That is one thing.

Secondly, the hon. Minister said that there are reasons beyond control I want to know what are the reasons beyond control. They can be explained. I think failure of the instrument to contract the ground is one thing. If the aircraft goes up, how to contact it? I want to know whether arrangements for automatic bale-out and contact with the ground have been provided in respect of our aircraft, particularly the new aircraft which are taken out or training and also for routine flights.

I do not want to say why Government cannot try to have pilotless aircraft. I do not know. They are very costly. But I think one important point should be remembered. That is, in the last Lok Sabha, when a . similar tragic accident happened in the case of Wing Commander Das, there was a furore in the House, and there was not only a Call Attention motion but a regular motion raised by Mrs. Sharda Mukerjee and there was a long discussion on it. In that discussion, she also pointed out certain lacunae in the process oť enquiry is ordered to investigate into the causes of the accident. There was a serious discussion on the subject for a few hours, and in that discussion, it was pointed out to the Government that apart from depanding on the regular type of the court of enquiry that is being instituted by the Defence Ministry, some other kind of enquiry should also be held. theme serious questions were raised of regards ismerance and even some tind of intrigues like files hing misplaced or not being made

I.A.F. Flying 230 Accidents (OA)

available were brought to the notice of the Inquiry Court in that discussion, by Mrs. Sharda Mukerjse and many other Members also, and the Government assured the House that they would take some action.

Shri Indrajit Gupta raised the question of judicial enquiry; I do not know whather personal factors, organisational factors and departmental factors would not come in the way if enquiry is done by those who are now in service. If you are not agreeable to judicial enquiry into such matters, is it possible to have the retired Air Chief or the Deputy Air Chief or the highest technical experts of the Air Force Deptt, constituted into a committee, not to have departmental persons, so that they may actually go into the whole affair and facts to conduct impartial enquiry.

SHRI VIDYA CHARAN SHUKLA: Hon. Member is asking for statistics. For the last three years, I have got statistics here but it would be difficult to put it in the order he wants it because in certain cases it is very difficult to determine the cause of accidents. We can certainly say how many accidents took place in test flights, how many in trial flights and how many in routine flights. If the hor. Member wants it we shall supply that information.

SHRI INDRAJIT GUPTA: All this information is relevant to the call attention motion; he should have come prepared with that.

SHRI SAMAR GUHA: The hon-Minister in the last para says that the rate of accident is within the rate of the past tan years and does not show an increasing trend. He has come to the conclusion but he is not ready to provide us the data, so that we can be satisfied about the conclusion.

MR. SPEAKER: If you have, you can give that information. You can supply it to the Membar if you have 231 Increase in

(Mr. Speaker)

not got it. This call attention motion is about a particular accident.

SHRI VIDYA CHARAN SHUKLA: I have already inducated in reply to Shri Indrajit Gupta that the training alreraft have facilities of baling out and contacting ground staff and the control tower. About enquiry, I have already indicated that we m the Ministry are looking into this matter. Why does he want retired officers to be inducted....

SHRI SAMAR GUHA: I have said why.

SHRI VIDYA CHARAN SHUKLA:when we have the serving technical officers, highest officers to assist us in looking into this matter along with the officials of the Ministry.

MR. SPEAKER: I want to say to Mr. Vajpayee that I have called for the proceedings of the Committee; this Committee meeting was held on 17th November.

SHRI S. M. BANERJEE Give me an opportunity to clarify; I was also present.

MR. SPEAKER: That Committee recommended that this should be the time to be given to call attention motion.

SHRI S. M. BANERJEE: It was suggested by Mr. Piloo Mody.

MR. SPEAKER: Normally I do not quote their proceedings. I am quoting the relevant portion. The time to be given to the call attention motions should normally be half an hour and in rare cases it may extend upto forty minutes.

SHRI SHYAMNANDAN MISHRA (Begusarai): When was the recommendation made?

MR. SPEAKER: This was on 17th November. After that it was put before the House. Many Members

were of the view that it took a lot of time and I put it before you.

SHRI JYOTIRMOY BOSU: No, Sir.

MR. SPEAKER: I have not put it myself.

PROF. MADHU DANDAVATE (Rajapur): Has a single call attention motion been disposed of in half an hour?

MR. SPEAKER: In the beginning when call attention motion was a substitute because of so many other motions, Members were given a chance. Members could not make a speech; they can ask only questions. The rule is still there. They started by seeking clarifications. Now they have started making long speeches. They not only take the whole of the zero hour but sometimes they take the lunch hour also. That was why it was put before the House

SHRI SHYAMNANDAN MISHRA So, the recommendation was made on the 17th November, ten days back?

MR SPEAKER: Yes.

SHRI JYOTIRMOY BOSU: We were not there.

MR. SPEAKER: Mr. Dinen Bhattacharyya was there from your party.

SHRI DINEN BHATTACHARYYA (Serampore): It was only a suggestion by somebody; it was not a recommendation.

MR. SPEAKER: It is a question of the time of the House. It is entirely in your hands. You may take 1 or 2 or 3 hours. But after all, we have to go by certain rules and decisions. If you do not ablde by them what can I do?

SHRI H. M. PATEL (Dhandhuka): If the suggestion is that only 30 minutes should be allowed, no speaker including the first one should be given more than 5 minutes, because some 233 Increase in AGRAHAYANA 7, 1894 (SAKA) I.A.F. Flying 234 Accidents (CA)

time has to be given to the minister also.

MR. SPEAKER: Others will accept my request, but not Mr. Samar Guha.

SHRI H. M. PATEL: Sometimes thé first speaker takes 30 minutes. Today the first speaker took 15 minutes.

MR. SPEAKER: We have been following this practice that the calling attention plus the formal business of laying papers on the Table etc. will be finished by 1 o'clock and the regular business taken up after lunch. But sometimes the calling attention goes into the lunch hour also.

SHRI BIRENDER SINGH RAO: There should be a practice that the name of a member should not appear more than once in a week in calling attention motions. There are certain members whose names appear so many times a month and the names of other members do not come up at all.

भव्यक्ष महोदय : राव साहब को मैंने

नाराज करने के ख़याल से कोई बात नहीं कही वी। वह तो मेरे बहुन पुराने दोस्त हैं इकट्ठा रहे हैं कैविनट में भी साथ रहे हैं और मन्य जयह भी उनका मेरा माथ रहा है लेकिन कोई ऐसी बात नहीं हुई। इस मौके पर्धुंजो मैंने कहा है उसे उन्हें किसी ग्रलत तरीक़ से नहीं लेना चाहिए। मैंने तो सिर्फ यही कहा कि जब मैं झाप से कहता हूं तो ग्राप फौरन मुझे कह देते है। हर दफे जब ऐमे वे कहते है तो फिर मुझे भी बोड़ा सा गुस्सा ग्रा गया गौर ' झापको भी मा गया। राव साहब को भी उसे भूल जाना चाहिए और मैं भी भूल जाता हु । भी बीरेख सिंह राव : मैं तो म्राघ्यक्ष जी हुमेशा माप का लिहाज करता हूं मौर हमेशा माप से डर जाता हू इसलिए माप मेरे साथ जैसी सख्ती करते हैं बैसी दूसरों के साथ नहीं करते हैं।

झध्यक महोदयः ऐसी बात नही है। मुझे ग्राप से बचपन का प्यार है।

श्री बीरेन्द्र सिंह राव हालत तो यह है कि 100-100 काल एटेणन नोटिम देने के बाद कही पूरे सैंशन मे एक बार उसमे मेरा नाम झाता है श्रीर वह भी सबके ब्राख़िर मे आकर ।

ग्राप्यक्ष महोवयः मै मैम्बर साहव से कहंगा कि वह इस तरह से रिटौर्ट न करें।

If you make a submission that you want two minutes more, I never deny it.

SHRI SEZHIYAN: Is it going to be the procedure in future that only half an hour will be allotted to calling attention motions? If that is the decision, let us be very clear about it.

MR. SPEAKER: Do not lay a very hard and fast rule. Sometimes we have short notice questions. That business also requires time.

SHRI DINEN BHATTACHARYYA: Then there are chances of double standard,

MR. SPEAKER: Do not do it every time.

भी हुकम भन्द कछवायः (मुरैना) ग्रभी उन माननीय सदस्य ने जो डबल स्टैण्डर्ड की बात कही है वह गलत बात है ग्रौर उसको निकाल देना जाहिए। 235 sincrease के LA.F. NOVEMBER 28 1015 Flying Accidents (CA) अविम महावय : केंहा तर्क निकालग ? seven min सर्व या तो वह बुद निकलें या हाउंस से में ही then it can मिकल जाऊ !

In such cases, where there is short notice question, it should be the practuce that the total tume should not exceed what is fixed in both cases. That should be the sormal practice.

It should normally be half an hour; in some cases 40 minutes.

SHRI SHYAMNANDAN MISHRA: There seems to be some misgivings about the way the decision of the BAC has been recorded, because no one on this side of the House agrees that such a decision was taken.

SHRI INDRAJIT GUPTA: Somebody made a suggestion.

SHRI S. M BANERJEE: Shri Piloo Mody made a suggestion that it should be 40 minutes.

MR. SPEAKER: It has been my very sad experience that after something is decided in the BAC, I am let down here.

SHRI SHYAMNANDAN MISHRA: That would never happen.

MR. SPEAKER: I give the discretion in your hands and then you come here and say like this. I am not going to follow any particular practice. I will use my discretion.

SHRI S. M. BANERJEE: I suggested that instead of five members, it should be three. Shri Piloo Mody said that the sitting should not erode into the lunch hour. Then you said that it should be for 30 minutes and in extraordinary matters it should be extended to 40 minutes. Our intention is that it should finish before the lunch hour. We stand by that. I was saying that if you give five or 12-6

seven minutes to each member and the Minister also wants equal time, then it cannot be finished in 30 minutes.

MR. SPEAKER: In the case of Shri Birender flingh Ras 39 spinutes were already over and there was one more member to ask a question and the Minister to reply.

SHRI INDRAIJT GUPTA: Because the luck of ballot has favoured me, Sir you and I are being accused of some kind of a monopoly. I want to make it clear that I am not a monopolist and I do not want to be a monopolist. The monopoly can be handed over either to Shri Birender Singh Rao of Shri Jyotirmoy Bosu. I have no objection.

MR. SPEAKER: Sometimes I pray that you may kindly give some peace to me. Let us dispose of all these items before we adjourn for lunch,

PAPER LAID ON THE TABLE

REPORT ON MID-TERM CHENERAL ELECTION IN INDIA

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAU-DHARY): I beg to lay on the Table a copy of Report (Hindi version) on the Mid-term General Elections in India, 1968-69 in the States/Union Territories of Bihar, Haryana, Punjab, Uttar Pradesh, West Bengal, Nagaland and Pondicherry. --Volume II (Statistical). [Pléased in Mordry see No. LT-3831/72]

MR. SPEAKER: Dr. Karan Singh to continue his speech—Carriage by Air Bill. Shall we take it up after lunch?

We now adjourn for lunch to reassemble at 2 O' Clock.